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Representations submitted by Service Associations

1033 SHRI S. KUMARAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have issued instructions to the effect that with respect to the memoranda and representations submitted by Service Association/Federations which are unrecognised, no action need be taken;
- (b) if so, whether a copy of the same will be iaid on the Table of the House;
- (c) if the answer to part (a) be in the negative, under what circumstances the memoranda/representations submitted by various Services/Associations/Federations are simply filed by the Administrative Ministries without taking any action on them; and
- (d) what action Government propose to take to issue suitable instructions to the Administrative Ministries in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

- (b) Does not trise.
- (c) The Memoranda/Representations submitted by unrecognised Associations or Federations are, in such cases, where considered necesary, examined and appropriate action taken.
- (d) Since appropriate action is already taken in necessary cases, issuing formal instructions in regard to unrecognised Associations is not considered necessary.

State Cadre IAS Officers on deputation at the Centre

1034. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many officers of All India Services like IAS, IPS are in the Central Secretarist and public undertakings as on 1st June, 1980 after completion of five years term of service away from their home state cadre;

- (b) what are the reasons for not helping improvement of State administration by sending back the experienced State cadre officers; and
- (c) whether Government propose to lay a statement on Table of the House giving the names of IAS/IPS officers who will be sent back to their States between June and October this year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENT-ARY AFFAIRS (SHRI P. VENKATA-SUBBAIAH): (a) to (c) The officers belonging to IAS/IPS hold posts of and above the level of Under Secretary at the Centre similar and posts in the Public Sector Undertakings under the Central Government for specified periods of tenure on the expiry of which they ordinarily revert their respective States/Cadres. However their tenure may be curtailed or extended in the exigencies of Government work and for administrative considerations. After excluding the officers serving in the International Organisations 51 officers belonging to IAS and 2 belonging to IPS had completed 5 years in their respective assignments in the Central Secretariat. The tenure of these officers was extended in Public Interest.

Land under army occupation in J and K

1035. SHRI SHARIEF-UD-DIN SHARIQ: Will the Minister of DE-FENCE be pleased to state:

- (a) what is the area of land which is under army occupation in J & K since 1947 and what is the rate of rent being paid to owners per kanal and Abi Khushki; and
- (b) what is the number of rent cases which are still pending or under process and how much time it will take to finalise them?

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Statement

The Army has been occupying lands in Jammu and Kashmir on hire/ requisition from 1947 onwards and some lands have been vacated fresh lands occupied from time time. As on date, about 20,600 acres are held under requisition and about 350 acres on hire, totalling 20,950 acres.

It is presumed that the term "Abi Khushki" means unirrigated lands. The minimum rental compensation fixed under J & K RAIP Act in respect of various categories of land. including Abi Khushki, is as under:-

Category of land	Rates per Kanal per annum	
	Jammu Division	Kashmir Division
	Rs	Rs.
1. Class I Irrigated	138	185
2. Class II (a) Irrigated	. 85	100
(b) Unirrigated (Abi Khush	ıki) 6d	90
3. Class II — Uncultivable	. 16	6 16
4. Fruit bearing orchards	. 150	214

The competent authorities can fix rent at higher levels, where justified, based on local conditions.

In cases of hiring, rentals are fixed at the time of hiring, having regard to prevalent rates for similar land requisitioned under J & K RAIP Act, likely yield from the land and whereever necessary the local authorities are also consulted.

According to information readily available, fixation of compensation and rentals is yet to be finalised in about 115 cases. These are at various stages of finalisation and local Defence Lands and Cantonment authorities are taking action to finalise them as expeditiously as possible.

to Questions

Demands of All Assam minority students union

` 1036. SHRI **TILA** KIIMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state.

- (a) what were the specific demands of the demonstrators launched by All Assam Mincrities Students Union in Assam on the 26th May, 1980 and whether Government have accepted their demands:
- (b) whether it is a fact that demonstrations were held in those areas where suspected Bangladeshi nationals live in overwhelming numbers, if so, what are the particular places where demonstrations were held:
- (c) whether it is a fact that the demonstrators were armed with deadly weapons and behaved violently:
- (d) whether the police lathicharged/fired on the demonstrators and if so, what are the reasons therefor; and
- (e) whether any of the demonstrators were killed in police-firing, if so, how many were killed and what are the names and addresses of those killed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

- (a) According to Government of Assam the All Assam Minority Students Union observed Day' on May 26 and submitted memoranda to local officers containing the following 13 demands:-
 - (1) 1971 (25 March) be taken as cut off year for determination and deportation of foreigners Assam. In case of finding out the Nepali foreigners it may be 1976 (30th June) as cut off year.
 - (2) To arrange full security of lives and properties of all sections